

PUNJAB VIDHAN SABHA

Bill No. 16-PLA-2015

THE PUNJAB LEGISLATIVE ASSEMBLY (SALARIES AND
ALLOWANCES OF MEMBERS) AMENDMENT
BILL, 2015

A

BILL

further to amend the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942 (hereinafter referred to as the principal Act), in section 2-A, for the words “fifteen thousand rupees”, the words “twenty five thousand rupees” shall be substituted.

Amendment in section 2-A of Punjab Act 4 of 1942.

3. In the principal Act, in section 3-A,—

Amendment in section 3-A of Punjab Act 4 of 1942.

(i) in sub-section (1), in clause (a), for the words “fifteen thousand rupees”, the words “twenty five thousand rupees” shall be substituted;

(ii) in sub-section (1), in clause (b), for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted; and

(iii) in sub-section (2), for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted.

4. In the principal Act, in section 4, in sub-section (1), in clause (b), in sub-clause (ii), for the words “one thousand rupees”, the words “one thousand and five hundred rupees” shall be substituted.

Amendment in section 4 of Punjab Act 4 of 1942.

Amendment in section 4-A of Punjab Act 4 of 1942.

5. In the principal Act, in section 4-A, in sub-section (3), for the words "ten thousand rupees", the words "fifteen thousand rupees" shall be substituted.

Amendment in section 4-B of Punjab Act 4 of 1942.

6. In the principal Act, in section 4-B, in sub-section (1), in the second proviso, for the words "two lac rupees", the words "three lac rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

As per The Punjab Legislative Assembly (Salaries and Allowances of Members) Act, 1942 there is a provision to provide Salary, Allowances and other facilities to the Members of Punjab Vidhan Sabha. The General Purposes Committee, Punjab Vidhan Sabha, in its Meeting of 1-11-2013, recommended to increase their salary, allowances and other facilities of Members of Punjab Vidhan Sabha. Accordingly, the proposed amendment is required to be made in the relevant provisions of the Act.

2. Hence, this bill.

MADAN MOHAN MITTAL,
Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2015 aims to increase salary, facilities and other facilities to the Members of Punjab Legislative Assembly.

This Bill involves financial implications and it is estimated that with this amendment, an additional expenditure of about Rs. 6.61 Crore, will be incurred on account of providing enhanced salary, facilities and other facilities to the Members of Punjab Vidhan Sabha.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 25th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 25th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).